

Mr. Speaker: The hon. Minister says that in land acquisition proceedings, it is the State Government that is in charge of all that. As soon as the proceedings are started and the award is made, the person on whose behalf the award is made or the acquisition is undertaken deposits the money in the District Court. Then, so many claims come in. Ultimately, before it reaches the person—the hon. Member if he is a lawyer would know—it takes not only 9 years but may be 12 years also.

Inter-Ministerial Committee on the Second Shipyard

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*1065. { Shri Raghunath Singh:
Pandit D. N. Tiwary:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Inter-Ministerial Committee appointed by the Union Transport Ministry to make a study of the question of a Second Shipyard etc has submitted any report; and

(b) if so, what are its recommendations?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) A statement giving the main recommendations of the Committee is placed on the Table of Lok Sabha. [See Appendix III, annexure No. 64.]

श्री : सुन.ब सिंह : इस कमेटी का रिक्में-
डेशन क्या है। जो ये यू० के० से एक्सपर्ट
घाबे थे और इनके सामने जो मामला पेश
किया गया था उसके बारे में उन लोगों ने
अपनी क्या राय दी है ?

श्री राज बहापुर : यू० के० से जो यह
टीम घाबी थी यह तो एडवांस पार्टी थी।
एक्सपर्ट कमीशन तो अभी माने को है। इसलिए
में समझता हूँ कि यह सूचना तो नहीं दी जा
सकती।

श्री रघुनाथ सिंह : यह ठीक है कि एक्सपर्ट
कमीशन अभी माने वाला है, पर इन लोगों
ने भी कुछ एम्बायरी की थी। उनके सामने
यह मामला पेश किया गया था या नहीं ?

श्री राज बहापुर : उन्होंने तो साइट के
बारे में देखाभाल की थी। उन्होंने तो हिटर सैंड,
मीन्स घाब कम्पनिकेशन, रा मेटेरियल,
एक्सपोर्ट आदि की दृष्टि से देखा था कि शिपयार्ड
कहाँ बनाया जाये। इसके लिए उन्होंने कई
जगहें देखी थी। उनकी जो सिफारिशें हैं उनके
बारे में मैं सम्प्रति कुछ नहीं कह सकता।

All India Train Examiners Welfare Committee

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*1066. { Shri Warior:
Shri S. M. Banerjee:
Shri Naval Prabhakar:

Will the Minister of Railways be pleased to state:

(a) whether the attention of Government has been drawn to the press statement of the Vice-President of the All-India Train Examiners Welfare Committee which appeared in Calcutta and Bombay dailies dated the 27th July, 1957 in regard to (i) the improper maintenance of goods rolling stock and (ii) grievances in regard to the service conditions of the Tram Examiners of Indian Railways; and

(b) if so, the steps Government are taking to solve the problems referred to therein?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes.

(b) A statement is placed on the Table of Lok Sabha. [See Appendix III, annexure No. 65.]

Shri Warior: May I know what is the responsibility of these train examiners?

Shri Shah Nawaz Khan: To examine trains.

Shri Warrior: If there is an accident to the wagons, who is responsible, whether the train examiners or those in charge of the loco?

Shri Shahnawas Khan: It depends on the time of the accident. The responsibility is fixed after the accident takes place.

Shri Warrior: May I know whether they will be held responsible for any accidents either in the loco shed or on the line?

Mr. Speaker: I am not able to appreciate how it is relevant. How does it arise out of this question? This is a Welfare Committee of All India Train Examiners. If there is any accident the responsibility is fixed under the law or regulation. How does this arise out of this question? The question asks what are the amenities provided for, how is the Welfare Committee looking after their conveniences etc. This supplementary does not arise out of this question.

Shri Prabhat Kar: May I know whether it is a fact that a statement has been issued by the Committee that if they stick to the rules, then, many of the wagons will not be moving. This statement they have issued to the Press

Shri Shahnawas Khan: We have come across such a statement which has appeared in the name of the Vice-President of the Welfare Committee of the Train Examiners.

Shri Prabhat Kar: May we know whether it is a fact or not?

Shri Shahnawas Khan: It is not a fact because most of the wagons are moving.

Shri Prabhat Kar: My point is, are they handicapped because of the lack of so many amenities? The only point that arises is that if the train examiners work strictly according to rules.....

Mr. Speaker: What is the use of putting the question. The hon. Member asserts something and the hon. Minister on the other side asserts that

in spite of the rules the wagons are moving.

Shri Prabhat Kar: They have made a statement that they are not strictly observing the rules of the Railway and that if they do so the wagons will not be moving.

Mr. Speaker: The hon. Minister says that the statement was not made by him but by some Chairman of the Welfare Committee and yet, all the same, the wagons are moving. What more can be said? I am not able to follow. I am also accustomed to a lot of cross-examination.

Shri Warrior: In the statement it is said:

"Attention of the General Managers of the Railways has been drawn to the press cuttings and they have been asked to arrange for detailed investigations into the complaints and to report the results"

We want to know what exactly is the result of the investigations?

Mr. Speaker: He has answered that. The detailed investigation is only about two items and not about everything.

Shri Feroze Gandhi: The rules which guide the train examiners are laid down by the Indian Railway Conference Association. May I know if the Railway Board had issued instructions to train examiners that certain rules as laid down by the IRCA may be overlooked?

Shri Shahnawas Khan: I must confess that I have not studied this problem as thoroughly as my hon. friend has done. He has made a very deep study. But, I might add here that the hon. House is fully aware of the difficulties that are being experienced by the Railway Ministry in moving goods. We are working in a rather extraordinary situation and in view of the extraordinary situation, sometimes our train examiners have to make shift arrangements. But, nevertheless, I will say it to their credit that they are doing excellent work and they are keeping the wagons moving.

Shri Feroze Gandhi: May I put the question in another way so that the Minister can understand it? The Railway Accidents Enquiry Committee and, after that, the Estimates Committee have gone into the question of maintenance of rolling-stock and have severely commented upon the manner in which the train examiners function in the discharge of their duties. May I know, in view of the comments of these committees, what steps have been taken to improve the maintenance of our rolling-stock?

Shri Shah nawaz Khan: I also happen to be intimately connected with the enquiry. I was Chairman of the Railway Accidents Enquiry Committee.

Shri Feroze Gandhi: The report was signed by yourself.

Shri Shah nawaz Khan: I went into some of the cases and I am aware that sometimes there is shortage of spare parts and they have to make, as I said, makeshift arrangements, and, sometimes they have to resort to cannibalisation. Sometimes the essential gadgets are not available. Under the circumstances, they are trying to do their best and we are also trying to provide the spare parts and the gadgets that are necessary. We are endeavouring to make good the deficiencies.

Shri Prabhat Kar: In view of the charges that have been made and also in view of the fact that even vacuum brake-vans, gadgets, springs, nuts and various other essential parts are not available, instead of redressing their grievances and changing the rules.

Mr. Speaker: What is the question?

Shri Prabhat Kar: The question is the same. What steps has the Government been taking?

Mr. Speaker: That is in part (b), it has been answered. They are investigating. What more does he want? The hon. Members must make up their minds as to what exactly they want by way of information.

Shri Prabhat Kar: Have any steps been taken?

Mr. Speaker: He wants to know the steps taken even while the enquiry is going on.

Shri Shah nawaz Khan: We are taking whatever steps are possible.

Mr. Speaker: Have any interim recommendations been made by the committee which investigates and have those recommendations been implemented?

Shri Shah nawaz Khan: No, Sir
Central Rice Godowns in Andhra

*1068. **Shri B. S. Murthy:** Will the Minister of Food and Agriculture be pleased to state

(a) the amount allotted in the Second Five Year Plan for building Central Rice Godowns in Andhra Pradesh, and

(b) the amount spent during 1956-57?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) There is no separate state-wise allotment of funds for construction of Central Government Godowns.

(b) Rs 2 lakhs (approximately) on godown construction at Visakhapatnam.

Shri B. S. Murthy: May I know whether there would be more godowns because of procurement?

Shri A. M. Thomas: We have generally given priority No 2 to surplus areas. All the same, in view of the procurement programme, we may have some transit sheds there but that arrangement is not for long storage.

Shri B. S. Murthy: May I know the actual amount paid as rent for godowns to private persons?

Shri A. M. Thomas: I have not got the figures at present. We have got a more ambitious programme; with regard to godown construction, our target is 20 lakh tons. Although about 12 crores were provided in the First Plan, we have spent only a little over Rs 78 lakhs so far but we are now